

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 18

IA No. 170/2021, 74/2022
In
CP(IB) No. 42/Chd/Hry/2017
(Admitted)

Under Section 7, 60(5) IBC 2016

In the matter of:-

Corporation Bank

...Petitioner/ Financial Creditor

Vs.

Amtek Auto Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Akshay Bhan, Senior Advocate with Mr. Saurabh Sharma, Advocate for the applicant in IA Nos. 170/2021, 74/2021.
Mr. Sanjay Bhatt, Advocate for erstwhile Resolution Professional.

Learned counsel for the respondent has filed hard copy of the CoC meeting as per order dated 06.01.2023 along with Annexures A3 and A4 vide diary No. 1920/9 dated 17.02.22023. The same is taken on record. However, learned senior counsel for the applicant has raised objections about the filing of Annexures- A3 and A4 at this stage. This is a part heard matter. List the matter before the regular bench for arguments on 20.04.2023.

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**(Ajai Das Mehrotra)
Member (Technical)**

March 10, 2023
SM

-sd-

**(Harnam Singh Thakur)
Member (Judicial)**